


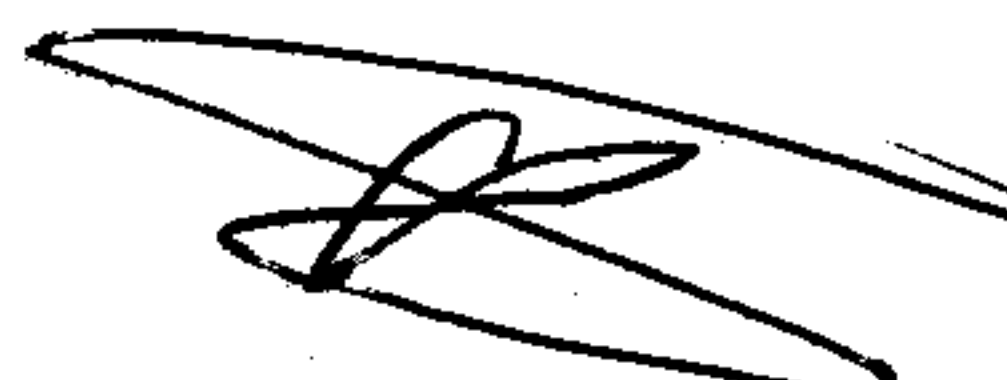
**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

**C.P. No. 41/241-242/NCLT/AHM/2019**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2019**

Name of the Company: Motikumar Harchandrai Nihalani Motikumar  
through his Power of Attorney  
V/s  
Global Dry Fruit Processing Pvt Ltd & Ors  
Section of the Companies Act : Section 241-242 of the Companies Act 2013.

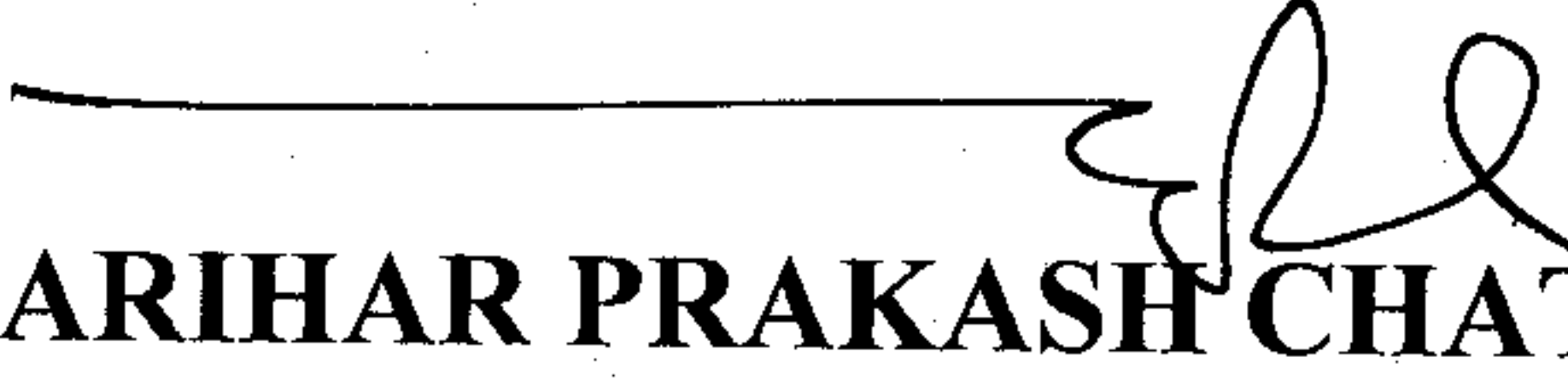
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
2.	Udit N Vyas Parth Shah	Adv.	Resp	

**ORDER**

The parties are represented through their respective Learned Counsel(s).

On the request of the counsel for the respondent, in presence of counsel for the petitioner, the matter is adjourned.

List the matter on 07.01.2020. Meanwhile, interim direction passed, if any, shall continue until further order.

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 25th day of November, 2019.